

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00217/2021

Jabalpur, this Monday, the 22nd day of March, 2021

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



S.C. Ghosh S/o Late Dr. P.C. Ghosh aged about 60 years, Occupation Retired Senior Section Engineer (P.Ways) Railways R/o 2 Tagore Nagar, Narmada Road Jabalpur (M.P.) PIN Code (482001) **-Applicant**

(By Advocate –**Shri Gurdeep Singh Wadhwa**)

V e r s u s

1. Union of India, Through The Director of Estt. Railway Board Rail Mantralaya Rail Bhawan, New Delhi PIN Code 110001
 Union of India through
2. General Manager West Central Railway Head Quarter Office, Jabalpur (M.P.) PIN Code 482001
3. Senior Divisional Engineer (Coordinator) West Central Railway Jabalpur (M.P.) PIN Code (482001)
4. Chief Railway Engineer West Central Railway Jabalpur (M.P.) PIN Code (482001) **- Respondents**

(By Advocate –**Shri A.S. Raizada**)

O R D E R (Oral)**By Ramesh Singh Thakur, JM:-**

Heard.

2. This Original Application has been filed against the inaction on behalf of the respondents for not deciding Annexure A/5 and A/6.



3. From the pleadings the case of the applicant is that the applicant was posted as Senior Section Engineer (Safety) councilor at Jabalpur. The applicant after completing 36 years of service got retired on 30.04.2020. The applicant never received any proper retirement order from the department. It has been submitted by the applicant that while working on the post of Senior Section Engineer (P Ways) in the Engineering Department his basic pay was Rs.85100/- but no retiral benefits including provisional pension has been given. The applicant has submitted his representations dated 15.06.2020 and 11.12.2020 (Annexure A/5 and A/6) to the respondent-department which is still pending for consideration.

4. At this stage learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to decide Annexure A/5 and A/6 in a time bound manner.

5. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.

6. We have considered the matter and we are of the view that the natural justice will be met if the competent authority of the respondents are directed to decide the said representations dated 15.06.2020 and 11.12.2020 (Annexure A/5 and A/6) in a time bound manner.

7. Resultantly, the competent authority of the respondents is directed to decide the applicant's representations dated 15.06.2020 and 11.12.2020 (Annexure A/5 and A/6), if not already decided, within a period of four weeks after receiving the copy of this order.

8. Needless to say that the respondents shall pass the reasoned and speaking order. Respondents shall also deal with all the contentions raised in Annexure A/5 and A/6.

9. With these observations, this Original Application is disposed of at admission stage itself.

10. It is made clear that this Tribunal has not touched the merits of the case.

(Naini Jayaseelan)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member